

[Mr. Deputy Speaker]

the 25th November, 1987 subject to the modification that para 4 and sub-para (ii) of para 5 thereof relating to allocation of time to Resolutions, be omitted."

The motion was adopted.

15.01 hrs.

YOUTH BILL*

[English]

SHRI HANNAN MOLLAH (Uluberia) : I beg to move for leave to introduce a Bill to provide for a comprehensive policy for the development of the youth in the country.

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for a comprehensive policy for the development of the youth in the country."

The motion was adopted.

SHRI HANNAN MOLLAH : I introduce the Bill.

MR. DEPUTY SPEAKER : Shri Naresh Chandra Chaturvedi—absent; Shri K. S. Rao—absent.

CONSTITUTION (AMENDMENT) BILL*

[English]

[Substitution of New Article for Article. 201]

SHRI V. S. KRISHNA IYER (Bangalore South) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India".

The motion was adopted.

SHRI V. S. KRISHNA IYER : I introduce the Bill.

MR. DEPUTY SPEAKER : Shri G. S. Basavaraju—absent : Shri H. N. Nanje Gowda—absent.

15.02 hrs.

CONSTITUTION (AMENDMENT) BILL*

[English]

[Insertion of New Article 30A]

SHRI S. M. GURADDI (Bijapur) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI S. M. GURADDI : I introduce the Bill.

PUBLIC INTEREST LITIGATION BILL*

[English]

SHRI SHANTARAM NAIK (Panaji) : I beg to move for leave to introduce a Bill to provide for recognition of public interest litigations and for matters connected therewith.

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for recognition of public interest litigations and for matters connected therewith".

The motion was adopted.

SHRI SHANTARAN NAIK : I introduce the Bill.